

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3109

ANSWERED ON:23.03.2005

ILLEGAL ACQUISITION OF PROPERTIES

Kaushal Shri Raghuvir Singh; Sangwan Shri Kishan Singh; Virendra Kumar Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government is aware that the CBI and Income Tax department have detected and seized a number of cases of property acquired through corrupt practices;

(b) if so, the details thereof;

(c) the number of properties seized by the CBI and the number of persons against whom punitive action has been taken during the last three years; and

(d) the steps taken by the Government to check corruption and illegal acquisition of properties?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b) & (c): The Income Tax Department investigates cases of undisclosed incomes and assets and makes seizure of such assets regardless of the fact whether such assets are acquired through corrupt practices or otherwise and no separate data of seizure of assets acquired through corrupt practices is maintained. During 2002, 2003, 2004, 2005 (upto 28.2.2005) CBI has registered 113, 82, 82, & 34 number of cases respectively relating to acquisition of properties/assets through corrupt practices by public servants which are disproportionate to their known sources of income. Out of the 311 cases, investigation has been completed in 144 numbers of cases and action as per law depending on the outcome of the investigation has been taken. Chargesheet has been filed in 69 cases. 35 cases recommended for regular departmental action and in 18 cases sanction of prosecution has been sought 20 cases have been recommended for closure and 2 cases referred to the concerned departments for taking such action as deemed fit.

(d): Several steps have been taken to check corruption in Government offices, such as formulation, monitoring and effective implementation of anti-corruption policy consisting of a three-pronged strategy of preventive vigilance, surveillance and detection, and deterrent punitive action.